

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 24.08.2020

THROUGH VIDEO CONFERENCING

CAUSE LIST

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No. 127/BB/2020	For admission	Sec 9 of I&B code 2016	M/s CMS IT Services Pvt Ltd	Chirag Sanchetti for Bulwark Solicitors, Advocates	Krisfo Infotech Solutions Pvt Ltd	S Manjula Devi for KSR & Co

ADVOCATE FOR PETITIONER/s:

MR. CHIRAG SANCHETTI - Advocate

ADVOCATE FOR RESPONDENT/s:

Ms. MANJULA DEVI - Advocate

ORDER

Heard Mr. Chirag Sanchetti, learned Counsel for the Petitioner and Ms. S.Manjula Devi, learned Counsel for the Respondent, through Video Conference.

CP (IB) No.127/BB/2020 is dismissed as withdrawn by separate order.



MEMBER (T)



MEMBER (J)

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C.P. (IB) No.127/BB/2020
U/s 9 of the IBC, 2016
R/w Rule 6 of I&B (AAA) Rules, 2016

Between:

M/s. CMS IT Services Private Limited

2nd Floor, 61 Radius, Plot No.61,
Road No.13, MIDC, Andheri (East),
Mumbai- 400 093

... Applicant/Operational Creditor

And

M/s. Krisfo Infotech Solutions Private Limited

1232/35-3, Second Floor,
24th Main, J.P Nagar,
7th Phase, Puttenahalli,
Near Brigade Palm Springs,
Bangalore- 560 078

- Respondent/Corporate Debtor

Date of Order: 24th August, 2020

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Shri Ashutosh Chandra, Member (Technical)

Parties/Counsels Present:

For the Applicant : Mr. Chirag Sanchetti

For the Respondent : Ms. S. Manjula Devi

ORDER

Per: Rajeswara Rao Vittanala, Member (J)

1. C.P.(IB) No.127/BB/2020 is filed by M/s. CMS IT Services Private Limited., (hereinafter referred to as 'Applicant/Operational Creditor') U/s. 9 of the IBC, 2016, R/w Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, by



inter-alia seeking to initiate Corporate Insolvency Resolution Process (CIRP) in respect of M/s. Krisfo Infotech Solutions Private limited (hereinafter referred to as 'Respondent/Corporate Debtor') on the ground that it has committed default for an amount of Rs.19,87,390/- (Rupees Nineteen Lakhs Eighty Seven Thousand Three Hundred and Ninety only).

2. The case was listed for admissions on various dates viz., 28.02.2020, 26.02.2020, 11.06.2020, 29.06.2020, 03.08.2020 and on 24.08.2020. And the case was adjourned on these dates at the requests of the parties, on one ground or the other, including to settle the issue in question.
3. Heard Mr. Chirag Sanchetti, learned Counsel for the Petitioner and Ms. S. Manjula Devi, learned Counsel for the Respondent, **through Video Conference**. We have carefully perused the pleadings of both the parties and extant provisions of the Code and the Rules made thereunder.
4. Mr. Chirag Sanchetti, learned Counsel for the Petitioner, submits that the issue was amicably settled between the Parties and thus the Petitioner may be permitted to withdraw the instant Company Petition.
5. Since the Instant Company Petition is at admission stage and the Parties have settled the issue in question, we are inclined to dispose of the Company Petition as withdrawn.
6. In the result, C.P. (IB) No.127/BB/2020 is dismissed as withdrawn. No order as to costs.

**ASHUTOSH CHANDRA
MEMBER, TECHNICAL**

**RAJESWARA RAO VITTANALA
MEMBER, JUDICIAL**